

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI**

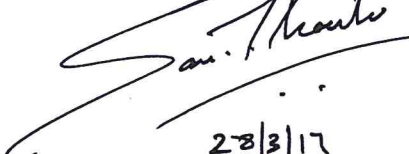
**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 28/03/2017 AT 02.30 PM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL**

**APPLICATION NUMBAER :**  
**PETITION NUMBER : TCP/211/2016**  
**NAME OF THE PETITIONER(S) : raffath**  
**NAME OF THE RESPONDENT(S) : Southern Roofings Private Limited & 4**  
**UNDER SECTION : 397/398**

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

**REPRESENTATION BY WHOM**

|   |   |                           |   |
|---|---|---------------------------|---|
| 1 | SAM JAYARAJ<br>HOUSTON<br>For<br>SARVABHAUMAN<br>ASSOCIATES | COUNSEL FOR<br>PETITIONER | <br>28/3/17 |
|---|---|---------------------------|---|

2. PRITHVIRAJ PANDIAN  
~~PRITHVIRAJ PANDIAN~~

Counsel for  
R1, R3-5



**ORDER**

Shri Sam Jayaraj, counsel for petitioner present. Shri Prithviraj Pandian, counsel for R1, R3 to R5 present. Counsel for respondents submitted that R2 is the mother of R4 and due to her ill health and old age, she is not in a position to attend the Tribunal. Counsel for respondents is directed to report whether he is representing R2, and if so, to file a vakalat on her behalf by the next date of hearing, failing which appropriate order will be passed. Time enlarged at request of both counsel for submitting final arguments. Put up on **07.04.2017 at 10.30 A.M.**

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)